

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00383/2020

DATED THIS THE 25TH DAY OF FEBRUARY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Nishant D. Patil,
S/o Durgesh Patil,
Aged about 40 years,
Loco Pilot (Goods)
S. W. Railway
Sakleshpur-573 134. Applicant

(By Shri K. Shivakumar, Counsel for Applicant)

Vs.

1.Union of India
Rep. by General Manager,
S.W. Railway,
Gadag Road,
Hubballi-580 020.

2.Senior Divisional Personnel Officer
South Western Railway
Mysuru. ...Respondents

(By Shri N. Amaresh, Counsel for Respondents)

O R D E R (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

At the very outset learned counsel for the respondents, while producing a copy of the order dated 05.01.2021 issued by the respondents, has stated that the relief claimed in the Original Application has already been granted to the applicant.

2. The fact as stated by Shri Amaresh has not been disputed by Shri K. Shiva Kumar, learned counsel for the applicant.
3. In view of the above, the Original Application is disposed of having been rendered infructuous.
4. No orders so as to costs.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

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